

(2020) 01 DEL CK 0334

In the Delhi High Court

Case No : Criminal Writ Petition No. 2493 Of 2019, Criminal Miscellaneous
Application No. 35253 Of 2019

Amit Sharma & Ors.

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 20-01-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 377, 406, 498A

Citation : (2020) 01 DEL CK 0334

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Pravin Sharma, Kanika Sharma, Sameer Yadav, R.S.Kundu

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 76/2018, under Sections 498A/406/377/34 IPC, registered at police station Nanakpura, New Delhi is sought in this petition on the ground that the matrimonial dispute inter se parties stand resolved in terms of mediated Settlement Agreement of 18th April, 2019 reached through CAW Cell, Malviya Nagar, New Delhi and that decree of divorce has already been granted by the Family Court, Dwarka, New Delhi on 6th December, 2019.

Notice.

Mr.R.S.Kundu, learned Additional Public Prosecutor for respondent/State submits that petitioners as well as respondent No.2/ complainant of this FIR, are present in the Court and they have been duly identified by the Investigating Officer of this case.

Respondent No.2, present in the Court, submits that the dispute between the parties has been amicably resolved in terms of mediated Settlement Agreement of 18th April, 2019 and terms of settlement reached between the parties have

been fully acted upon and that decree of divorce has already been granted by the Family Court, Rohini, New Delhi on 6th December, 2019. Respondent No.2 submits that now no grievance against petitioners survives and so, the proceedings arising out of the FIR in question be brought to an end.

Since the matrimonial dispute stands amicably resolved between the parties, this petition is allowed and Quashing of FIR No. 76/2018, under Sections 498A/406/377/34 IPC, registered at police station Nanakpura, New Delhi and the proceedings emanating therefrom are quashed qua petitioners.

This petition alongwith pending application stands disposed of accordingly.